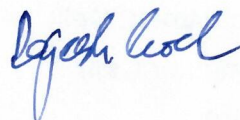


**NOTIFICATION**


1. Under Rule 5 (i) and (ii) of Order IV, Supreme Court Rules, 2013 and Regulation 2 of the Regulations regarding Advocates-on-Record Examination made thereunder governing the Examination for Advocates-on-Record, it is hereby notified for the information of all concerned that the next Examination for the Advocates-on-Record will be held in the Supreme Court Premises, New Delhi on **8<sup>th</sup>, 9<sup>th</sup>, 10<sup>th</sup> and 11<sup>th</sup> June, 2021**.
2. All Advocates who will be completing one year's continuous training on or before 30<sup>th</sup> April, 2021 are eligible to appear for the aforesaid examination.
3. Applications should reach the Secretary, Board of Examiners, by **26<sup>th</sup> April, 2021**. The application forms may be obtained from the office of the Secretary on any working day during office hours. No application shall be accepted after **26<sup>th</sup> April, 2021**.
4. Acceptance of the application is subject to production of requisite certificate of training from an Advocate-on-Record under Regulation 6 of the Regulations regarding Advocates-on-Record Examination.
5. A list of leading Cases with regard to Paper-IV 'Leading Cases' is appended to this Notification as **Annexure 'A'**.
6. Under Regulation 12 of the Regulations regarding Advocates-on-Record Examination, no application/representation for re-evaluation of answer sheets shall be entertained. Application/representation seeking relief other than in the nature of re-evaluation shall not be entertained beyond a period of 30 days from the date of declaration of the result.
7. In the ensuing examination, those who are given roll numbers and who absent themselves in any individual examination paper(s) will be treated as not sufficiently prepared for the examination and will be dealt with under Regulation 5(b) without giving them any further opportunity, and they shall not be permitted to sit for the examination in the year 2022 except for good reason and with the permission of the Chairman of the Board of Examiners.



8. Under Regulation 11 (iii) of the Regulations regarding Advocates-on-Record Examination, a candidate who fails in all the papers of the examination shall not be permitted to appear in the next examination. The candidates, who do not appear in all the papers and fail in the papers in which they have appeared, shall be treated to have failed in all the papers including the papers they have not appeared.

9. Under Regulation 11 (iv) of the Regulations regarding Advocates-on-Record Examination, a candidate shall not be allowed more than five chances to appear at the examination. Appearance even in any one of the papers in an examination shall be deemed to be a chance.

10. The candidates are advised to strictly adhere to the advisory/guidelines issued by the Government of India and the Registry from time to time to contain spread of COVID-19 pandemic. The same are compiled and placed at **Annexure 'B'**. The candidates are advised to go through them carefully for due compliance.

  
(RAJESH KUMAR GOEL)  
REGISTRAR & SECRETARY,  
BOARD OF EXAMINERS

**Copy to:-**

1. The Hony. Secretary, Supreme Court Bar Association with two spare copies for placing the same on the Notice Board.
2. The Hony. Secretary, Supreme Court Advocates-on-Record Association with two spare copies for placing the same on the Notice Board.
3. PS to Ld. Secretary General
4. PS to the Registrar (J-I)
5. PS to the Registrar (J-II)
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8. PS to the Registrar (Admn. I)
9. PS to the Registrar (Computer Cell)
10. PS to the Registrar (Admn. Genl.)
11. PS to the Registrar (Confidential Cell)
12. Branch Officer (Recruitment Cell)
13. Branch Officer (Computer Cell)
14. Branch Officer (Cash)

New Delhi, 26<sup>th</sup> March, 2021


**NOTICE (I)**

**Subject: Advocates-on-Record Examination - June, 2021**  
**Paper - II (Drafting)**

In the Regulations regarding Advocates-on-Record Examination published in the Notification No. G.S.R. 368(E) dated 27<sup>th</sup> May, 2014, the syllabus for the paper in Drafting is given as follows:-

1. Petitions for Special Leave and Statements of Cases, etc.
2. Decrees & Orders and Writs, etc.

This is to clarify that the syllabus includes petitions of appeal, plaint and written statement in a suit under Article 131 of the Constitution of India; review petitions under Article 137 of the Constitution of India; transfer petitions u/s 25 of the Civil Procedure Code; Article 139 of the Constitution of India and Section 406 of the Criminal Procedure Code, 1973; contempt petitions under Article 129 of the Constitution of India, interlocutory applications including criminal miscellaneous petitions for bail, condonation of delay, exemption from surrender, applications for revocation of special leave, etc.

  
(RAJESH KUMAR GOEL)  
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New Delhi, 26<sup>th</sup> March, 2021


**NOTICE (II)**

**Subject: Advocates-on-Record Examination – June, 2021**  
**Paper-III (Advocacy and Professional Ethics)**

This is for information of all concerned that the following books are also suggested for study in Paper-III of the Examination:-

1. The Advocates Act and Cases reported under the Advocates Act, particularly disciplinary proceedings.
2. Cases relating to the Contempt of Court involving Advocates.
3. The Bar Council of India Rules.
4. The Supreme Court Rules, 2013.

It will not be the responsibility of the Registry to supply any book to any candidate.

  
(RAJESH KUMAR GOEL)  
REGISTRAR & SECRETARY,  
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New Delhi, 26<sup>th</sup> March, 2021

**NOTICE (III)**

**Reg.: Advocates-on-Record Examination – June, 2021**  
**Paper – IV (Leading Cases)**

During the Advocates-on-Record Examination, the Head Notes of the Leading Cases (Paper-IV) will be made available by the Registry to the candidates in the Examination Hall at the time of Examination and the same should have to be returned immediately to the invigilators at the end of the Examination.

All the Head Notes have been separately printed and bound. The candidates are requested not to spoil by underlining or putting any mark anywhere on the head notes as they are to be used in the future Examinations also.

  
(RAJESH KUMAR GOEL)  
REGISTRAR & SECRETARY,  
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**SUPREME COURT OF INDIA**

New Delhi, 26<sup>th</sup> March, 2021

**NOTICE (IV)**

Results of the Advocates-on-Record Examination held in June, 2019 have been declared. Candidates who fall under Regulations 11(i) & 11(ii) of the Regulations regarding Advocates-on-Record Examination are informed that although they have the permission to appear in the subsequent examination in one Paper only, this would be at their option and such candidates may be entitled if they so choose to appear in the entire examination afresh. The option will have to be finally exercised by the candidates at the time of filing of proforma application for subsequent examination and the same will be binding on the candidates.

For information, Regulations 11(i) & 11(ii) are reproduced:-

**Regulation 11(i)**

"A candidate, who fails to obtain 50 per cent in one paper only but obtains 40 per cent in that paper and also obtains 60 per cent in the aggregate in the remaining papers, shall be allowed to appear in that paper at any one subsequent examination on payment of the full examination fee and he shall be declared to have passed the Advocates-on-Record Examination if he obtains 50 per cent marks in the paper in which he has so reappeared and the marks so obtained in the paper he has reappeared taken with the marks obtained in the remaining papers at the earlier examination are 60 per cent of the aggregate marks in all the papers."

**Regulation 11(ii)**

"A candidate who passes in all the papers at any single examination but fails to obtain 60 per cent of the marks in the aggregate may, on payment of the full examination fee, appear at any one subsequent examination in one of the papers only and shall be declared to have passed the Advocates-on-Record Examination if the marks obtained by him at the subsequent examination taken with the marks obtained in the remaining papers at the earlier examination are 60 per cent of the aggregate marks in all the papers. The option will have to be exercised by the candidate at the time of filing of proforma application for appearing in the subsequent examination and the option once exercised shall be binding on the candidate."




In the ensuing examination those who are given roll numbers and who absent themselves in any individual examination paper(s) will be treated as not sufficiently prepared for the examination and will be dealt with under Regulation 5(b) without giving them any further opportunity, and they shall not be permitted to sit for the examination in the year 2022 except for good reason and with the permission of the Chairman of the Board of Examiners.

"5(b) If the Committee on the recommendation of the Board of Examiners is of the opinion that a candidate has not sufficiently prepared himself for the examination they may prescribe a time within which he shall not present himself again for examination."

The candidates are further informed that as per Regulation 11(iii) of the Regulations regarding Advocates-on-Record Examination, a candidate, who fails in all the papers of the examination, shall not be permitted to appear in the next examination. The candidates, who do not appear in all the papers and fail in the papers in which they have appeared, shall be treated to have failed in all the papers including the papers they have not appeared.

The candidates are further informed that as per Regulation 11(iv) of the Regulations regarding Advocates-on-Record Examination a candidate shall not be allowed more than five chances to appear at the examination. Appearance even in any one of the papers in an examination shall be deemed to be a chance.

  
(RAJESH KUMAR GOEL)  
REGISTRAR & SECRETARY,  
BOARD OF EXAMINERS

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9. Branch Officer (Computer Cell)

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10. PS to the Registrar (Admn. Genl.)
11. PS to the Registrar (Confidential Cell)
12. Branch Officer (Recruitment Cell)
13. Deputy Registrar (Computer Cell)
14. Branch Officer (Cash)



**REVISED LIST OF LEADING CASES**

S.No.	Cause Title	SCR Citation	Equivalent citation in other journals
1	His Holiness Kesavananda Bharati Sripadagalavaru v. State of Kerala	[1973] Suppl. SCR 1	(1973) 4 SCC 225
2	Maneka Gandhi v. Union of India	[1978] 2 SCR 621	(1978) 1 SCC 248
3	Minerva Mills Ltd. & Ors. v. Union of India & Ors.	[1981] 1 SCR 206	(1980) 3 SCC 625
4	Sharad Birdhi Chand Sarda v. State of Maharashtra	[1985] 1 SCR 88	(1984) 4 SCC 116
5	A.R. Antulay v. R.S. Nayak & Anr.	[1988] 1 Suppl. SCR 1	(1988) 2 SCC 602
6	Kihoto Hollohan v. Zachillhu and Others	[1992] 1 SCR 686	(1992) Supp 2 SCC 651
7	Indra Sawhney and Ors. Etc. Etc. v. Union of India and Ors. Etc. Etc.	[1992] 2 Suppl. SCR 454	1992 Supp (3) SCC 217
8	S.R. Bommai and Ors. v. Union of India and Ors.	[1994] 2 SCR 644	(1994) 3 SCC 1
9	L. Chandra Kumar v. Union of India and Others	[1994] 6 Suppl. SCR 261	(1995) 1 SCC 400
10	Vellore Citizens Welfare Forum v. Union of India and Ors.	[1996] 5 Suppl. SCR 241	(1996) 5 SCC 647
11	D.K. Basu v. State of West Bengal	[1996] 10 Suppl. SCR 284	(1997) 1 SCC 416
12	Mafatlal Industries Ltd. Etc. Etc. v. Union of India Etc. Etc.	[1996] 10 Suppl. SCR 585	(1997) 5 SCC 536
13	Vishaka and Ors. v. State of Rajasthan and Ors.	[1997] 3 Suppl. SCR 404	(1997) 6 SCC 241
14	Githa Hariharan and Anr. v. Reserve Bank of India and Anr.	[1999] 1 SCR 669	(1999) 2 SCC 228
15	Rupa Ashok Hurra v. Ashok Hurra and Anr.	[2002] 2 SCR 1006	(2002) 4 SCC 388
16	Pradeep Kumar Biswas and Ors. v. Indian Institute of Chemical Biology and Ors.	[2002] 3 SCR 100	(2002) 5 SCC 111
17	P. Rama Chandra Rao v. State of Karnataka	[2002] 3 SCR 60	(2002) 4 SCC 578
18	T.M.A. Pai Foundation and Ors. v. State of Karnataka and Ors.	[2002] 3 Suppl. SCR 587	(2002) 8 SCC 481 : AIR 2003 SC 355
19	P.A. Inamdar v. State of Maharashtra		(2004) 8 SCC 139
20	Technip SA v. SMS Holding (Pvt.) Ltd. & Ors.	[2005] 1 Suppl. SCR 223	(2005) 5 SCC 465
21	M/s. S.B.P. and Co. v. M/s. Patel Engineering Ltd. and Anr.	[2005] 4 Suppl. SCR 688	(2005) 8 SCC 618
22	Rameshwar Prasad & Ors. v. Union of India and Anr.	[2006] 1 SCR 562	(2006) 2 SCC 1
23	I.R. Coelho (Dead) By LRs. v. State of Tamil Nadu	[2007] 1 SCR 706	(2007) 2 SCC 1

*Rajesh Koch*

S.No.	Cause Title	SCR Citation	Equivalent citation in other journals
24	Common Cause (A Regd. Society) v. Union of India & Ors.	[2008] 6 SCR 262	(2008) 5 SCC 511
25	State of West Bengal & Ors. v. The Committee for Protection of Democratic Rights, West Bengal & Ors.	[2010] 2 SCR 979	(2010) 3 SCC 571
26	Smt. Selvi & Ors. v. State of Karnataka	[2010] 5 SCR 381	(2010) 7 SCC 263
27	Re: Special Reference No. 1 of 2012 [Under Article 143(1) of the Constitution of India]	[2012] 9 SCR 311	(2012) 10 SCC 1
28	Republic of Italy and Ors. v. Union of India and Ors.	[2013] 4 SCR 595	(2013) 4 SCC 721
29	Novartis AG v. Union of India & Others	[2013] 13 SCR 148	(2013) 6 SCC 1
30	Dr. Balram Prasad v. Dr. Kunal Saha & Ors.	[2013] 12 SCR 30	(2014) 1 SCC 384
31	Lalita Kumari v. Govt. of U.P. and Ors.	[2013] 14 SCR 713	(2014) 2 SCC 1
32	National Legal Services Authority v. Union of India and Others	[2014] 5 SCR 119	(2014) 5 SCC 438
33	Pramati Educational & Cultural Trust ® & Ors. v. Union of India & Ors.	[2014] 11 SCR 712	(2014) 8 SCC 1
34	M/s. Kailash Nath Associates v. Delhi Development Authority & Anr.	[2015] 1 SCR 627	(2015) 4 SCC 136
35	Shreya Singhal v. Union of India	[2015] 5 SCR 963	(2015) 5 SCC 01
36	Supreme Court Advocates-on-Record Association and Another v. Union of India	[2015] 13 SCR 1	2016 (5) SCC 1
37	Union of India v. V. Sriharan @ Murugan & Ors.	[2015] 14 SCR 613	2016 (7) SCC 1
38	Gujarat Urja Vikas Nigam Limited v. EMCO Limited & Others	[2016] 1 SCR 857	(2016) 11 SCC 182
39	Mukesh & Anr. v. State for NCT of Delhi & Ors.	[2017] 6 SCR 1	(2017) 6 SCC 1
40	Excel Crop Care Limited v. Competition Commission of India and Another	[2017] 5 SCR 901	(2017) 8 SCC 47
41	Common Cause v. Union of India and Ors.	[2017] 13 SCR 361	(2017) 9 SCC 499
42	Shayara Bano v. Union of India and Others	[2017] 9 SCR 797	(2017) 9 SCC 1
43	Justice K S Puttaswamy (Retd.), and Anr. v. Union of India and Ors.	[2017] 10 SCR 569	(2017) 10 SCC 1
44	Common Cause (A Regd. Society) v. Union of India & Another	[2018] 6 SCR 1	2018 (5) SCC 1
45	Municipal Corporation, Ujjain and Anr. v. BVG India Limited and Ors.	[2018] 6 SCR 861	[2018 (5) SCC 462]
46	Shakti Vahini v. Union of India & Others	[2018] 3 SCR 770	(2018) 7 SCC 192
47	Navtej Singh Johar & Ors. v. Union of India Thr. Secretary Ministry of Law and Justice	[2018] 7 SCR 379	(2018) 10 SCC 1

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S.No.	Cause Title	SCR Citation	Equivalent citation in other journals
48	Justice K.S. Puttaswamy (Retd.) & Anr. v. Union of India & Ors.	[2018] 8 SCR 1	(2019) 1 SCC 1
49	Jarnail Singh & Others v. Lachhmi Narain Gupta & Others	[2018] 10 SCR 663	(2018) 10 SCC-396
50	Joseph Shine v. Union of India	[2018] 11 SCR 765	(2019) 3 SCC 39
51	Competition Commission of India v. Bharti Airtel Limited and Others	[2018] 14 SCR 489	(2019) 2 SCC 521
52	Swiss Ribbons Pvt. Ltd. & Anr. v. Union of India & Ors.	[2019] 3 SCR 535	(2019) 4 SCC 17
53	Ssangyong Engineering & Construction Co. Ltd. v. National Highways Authority of India (NHAI)	[2019] 7 SCR 522	2019(15) SCC 131
54	Dr. Ashwani Kumar v. Union of India and Another	[2019] 12 SCR 30	2019 SCC Online SC 1144
55	Rojer Mathew v. South Indian Bank Limited and Ors.	*	(2020) 6 SCC 1
56	Central Public Information Officer Supreme Court of India v. Subhash Chandra Agarwal	*	(2020) 5 SCC 481
57	Committee of Creditors of Essar Steel India Limited Through Authorised Signatory v. Satish Kumar Gupta and Others	*	(2020) 8 SCC 531
58	Shanti Conductors Private Limited v. Assam State Electricity Board and Others	*	(2020) 2 SCC 677
59	Keisham Meghachandra Singh v. The Hon'ble Speaker Manipur Legislative Assembly & Ors.	*	2020 (2) SCALE 329
60	Sushila Aggarwal and Others v. State (NCT of Delhi) and Another	*	(2020) 5 SCC 1
61	Dheeraj Mor v. Hon'ble High Court of Delhi	*	(2020) 7 SCC 401
62	Internet and Mobile Association of India v. Reserve Bank of India	*	(2020) 10 SCC 274
63	Indore Development Authority v. Manoharlal and Others Etc.	*	(2020) 8 SCC 129
64	Madras Bar Association v. Union of India & Anr.	*	2020 (13) SCALE 443

\* Yet to be published in SCR

*Refined text*

**ADVISORY/GUIDELINES FOR CANDIDATES REGARDING COVID-19**

As per the guidelines issued by the Government of India and the Registry from time-to-time in current scenario of COVID-19, to ensure health and safety of the candidates, adequate precautionary measures are put in place for the safety of all without compromising the high standards, sanctity, and fairness in conduct of the examination. Candidates are also required to adhere to the following guidelines to ensure safety and health of their own and fellow candidates:-

<b>1</b>	<p>(i) At the time of entry, Self-Declaration form (duly filled and signed), along with the Admit Card, and the body temperature (using Thermo Guns) will be checked.</p> <p>(ii) Candidates are required to strictly adhere to instructions provided by the staff in this behalf.</p> <p>(iii) Candidates are advised to bring COVID-19 Test Report of the sample taken 72 hours preceding the commencement of the date of first examination. The said condition is also applicable to candidates availing the provisions of Regulations 11(i) &amp; (ii) of the Regulations regarding the Advocates-on-Record Examination.</p> <p>(iv) If any family member of the candidate is detected COVID-19 positive and has been advised to be in quarantine, he/she is requested to exercise due diligence and prudence to self restrain himself/herself to report and appear in the examination for overall safety and health of other candidates.</p> <p>(v) In case a candidate fails to meet the self-declaration criteria or he/she is found symptomatic during the thermal screening, he/she shall not be allowed entry to the examination venue.</p>
<b>2</b>	Candidates are requested to check the reporting time at Examination Hall given in the Admit Card and to reach centre as per reporting time only to avoid any crowding at the centre at the time of entry and to maintain social distancing while entering.
<b>3</b>	Candidates must wear a suitable/standard mask to cover nose and mouth properly before entering the Examination Hall and keep it on until they exit the Examination Hall. Candidates not wearing mask(s) shall not be allowed to enter the examination venue.
<b>4</b>	Candidates are advised not to come to the Examination Hall in case of sickness or even having any symptoms of sickness such as fever, cough, cold, headache, etc. In such case you will not be allowed entry into the Examination Hall. Candidates are advised to submit a prior intimation, for their absence in the examination, by e-mail at <a href="mailto:advocate-on-record@sci.nic.in">advocate-on-record@sci.nic.in</a> in this regard.
<b>5</b>	Candidates will be permitted to carry certain items with them into the Examination Hall:-

*Devesh Goel*

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	<ol style="list-style-type: none"><li>1. Test related documents (Admit Card, original ID card, pen/pencil, etc. Please refer Admit Card for more details).</li><li>2. Personal hand sanitizer bottle.</li><li>3. Personal water bottle.</li></ol>
<b>6</b>	Candidates will be required to sanitize hands with hand sanitizers just before entering the Examination Hall, as also periodically during the test, as may become necessary.
<b>7</b>	Installation & use of Aarogya Setu App shall be advised to all, as far as feasible.
<b>8</b>	Candidates are advised to take all due precautions to prevent getting infected and avoid spreading of COVID-19; while appearing for the examination.
<b>9</b>	Number of people in the elevators, if required to use, shall be restricted to three, duly maintaining physical distancing norms.
<b>10</b>	On the completion of the examination, the candidates are requested to move out in an orderly manner so as to avoid overcrowding at the exit gates.

It is once again emphasized upon all the candidates to strictly follow all precautions as per advisory/guidelines issued by the Government of India and also as directed by the Registry from time-to-time towards preventing the spread of the COVID-19 infection, like practicing social-distancing norms, undergoing thermal screening, wearing of masks and health & hygiene practices, etc. Please note that you will be denied permission to appear for examination if you violate COVID-19 directives/advisories of Government and instructions mentioned in the Admit Card.

